

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.483/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: ICICI Bank Ltd.

V/s.

Vinergy International Pvt. Ltd..

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
16	TASVEEM ZARIWALA	ADVOCATE	<u>Tasveem</u>

ORDER

TCP No. 483/ I&BP/NCLT/MB/MAH/2017

Since the Petitioner Counsel himself has stated that form required to be filed as mentioned under Notification dated 29.6.2017 has not been filed, the Petition is hereby abated, giving liberty to the Petitioner as mentioned under Notification dated 29.6.2017.

Sd/-

V. NALLASENAPATHY
 Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)